

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU
(Chief Justice's Secretariat)

Subject: Appointment of Junior Assistant in the District Judiciary of Union Territory of Ladakh against ALC category.

O R D E R

No: 1365 of 2024/Psy

Dated:04.09.2024

WHEREAS, in pursuance of Advertisement Notification No. 642 of 2023/Psy Dated 10.04.2023, fifteen (15) candidates were appointed as Junior Assistant in the District Judiciary of UT of Ladakh vide High Court order No. 480 of 2024 Dated 24.04.2024 under different categories including the category of ALC/IB.

WHEREAS, during the selection process, five (5) candidates under ALC category were called for interview after they successfully cleared the written test and one candidate namely Shri Imtiyaz Ali was appointed as Junior Assistant under ALC/IB category as per his merit, but he failed to produce ALC/IB category certificate resultantly his appointment was cancelled. On cancellation of his appointment, the lone candidate figuring in the waiting list of Jr. Assistant under ALC category namely Shri Niyaz Ahmad was appointed as Junior Assistant but he also failed to produce ALC/IB category certificate at the time of his joining as Jr. Assistant. Consequently his appointment also got cancelled.

WHEREAS, subsequent thereto, a Notification bearing No. 1144 of 2024/Psy-642 Dated 04.07.2024 was issued calling upon the remaining 03 candidates, (excluding above named two candidates) who were shortlisted and called for interview for the post of Jr. Assistant under ALC/IB category, to produce the ALC category certificate before concerned Principal District & Sessions Judges within 7 days from the date of issuance of notice, so that the person higher in the merit amongst them is considered for his/her appointment to the post of Jr. Assistant under ALC category.

WHEREAS, in response to above Notification learned Pr. District & Sessions Judge, Kargil vide his communication No. 748/PDJSK dated 23.07.2024 informed this Secretariat that one candidate namely Shri Mohammad Nayeem Lone S/o Mohammad Aslam R/o Kharboo Kargil has produced copy of ALC certificate alongwith other documents. The copy of ALC Certificate so produced had been issued by Sub Division Magistrate, Drass under No. SDM-D/LAC/20/2014 Dated 04.06.2014. However, as per SRO 294 dated 21.10.2005, issued by the Social Welfare Department, Government of J&K, the certificate is required to be renewed after 5 years of its issuance. As such, learned PDJ Kargil was requested to ask the concerned candidate to produce the valid ALC certificate after its renewal from concerned Department under rules.

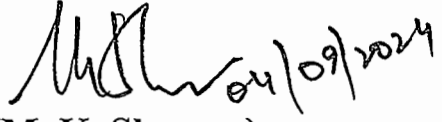
WHEREAS, learned Principal District & Sessions Judge, Kargil vide his communication No. 811/PDSJK Dated 05.08.2024 has informed this Secretariat that he had asked the candidate to do the needful under rules. The concerned candidate, in response to the communication of the Pr. District & Sessions Judge Kargil, has stated that SDM Drass has informed him (candidate) that his certificate was required to be renewed in the year 2019 as per SRO 294, but he had not renewed his certificate at the relevant

point of time and the office of SDM Drass is not presently issuing/ renewing any Actual Line of Control certificate due to administrative reasons.

Thus, the candidate namely Mohammad Nayeem Lone also could not produce the valid ALC certificate under rules to seek appointment.

THEREFORE, as there is no candidate possessing a valid resident of Actual Line of Control/International Boarder certificate despite granting ample chances to selected candidates which is a sin-qua-non to join on the post, as such, one post of Jr. Assistant under ALC/IB category in the District Judiciary of UT of Ladakh is declared as vacant and will be advertised in due course of time.

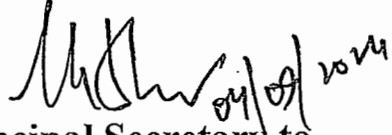
By Order of Hon'ble the Chief Justice (A).


(M. K. Sharma)
Principal Secretary to
Hon'ble the Chief Justice

No : 1302-09/Py-642 Dated : 04/09/2024

Copy to :

1. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar
2. Registrar Vigilance, High Court of J&K and Ladakh, Jammu/Srinagar.
3. Registrar Computer, High Court of J&K and Ladakh, Jammu/Srinagar.
4. Registrar Rules, High Court of J&K and Ladakh, Jammu/Srinagar.
..... for information.
5. Pr. District & Sessions Judge, Kargil for information and n/a.
6. CPO e-Court, High Court of J&K and Ladakh, Jammu for uploading the same on the High Court website.
7. Incharge Librarian, high Court of J&K and Ladakh, Srinagar/Jammu for keeping record of the same.
8. Office file.


Principal Secretary to
Hon'ble the Chief Justice